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Hoda Committee Report on iron

1406. SHRI TARIQ ANWAR: Will the Minister of MINES be pleased to state:

(a) whether it is a fact that a draft report of Anwarul Hoda Committee has recommended for a provision that if any State does not take the decision of mining of all the minerals within six months for lease, the application would automatically come to the Centre for clearance;

(b) if so, the details thereof;

(C) whether Government have received reaction from States on this report; and

(d) if so, the recommendations given by the States?

THE MINISTER OF MINES (SHRI SIS RAM OLA): (a) and (b) The Anwarul Hoda Committee in its recommendations has proposed that where the State Government has not passed an order within the prescribed time-frame the Central Government may pass an appropriate order after giving an opportunity to the State Governments of being heard.

(c) and (d). State Governments of Karnataka, Jharkhand, Orissa and Chhattisgarh have represented that such action of the Central Government would deprive the State Government of their jurisdiction/powers vested in State Governments.

15 Points Programme for Minorities

1407. SHRI S. ANBALAGAN: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether Government have recently released the new 15-point programme for minorities;

(b) if so, the details thereof;

(c) the difference between the earlier programme and the new one;

(d) whether it is a fact that intended benefit are not actually reaching deserving minorities whose conditions remain without any improvement due to vote bank policies of authorities concerned; and

(e) if so, the steps proposed to be taken by Government in this regard?

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THE MINISTER OF MINORITY AFFAIRS (SHRI A.R.ANTULAY): (a) and (b). Yes, Sir. Details of the programme are enclosed as Statement (See below).

(c) to (e) While maintaining the emphasis of the programme on the maintenance of communal peace and harmony and ensuring a reasonable representation of minorities in Government including the public sector, the present programme now also focuses on enhancing opportunities for education, equitable share in economic activities and improving the conditions of living of the minorities. The new programme, therefore, envisages location of a certain proportion of development projects in minority concentration areas. It also provides that, wherever possible, 15% of targets and outlays under various schemes shall be earmarked for minorities.

Statement

Prime Minister's New 15-Point Programme for the Welfare of Minorities (A)

Enhancing opportunities for Education

(1) Equitable availability of ICDS Services

The Integrated Child Development Services (ICDS) Scheme is aimed at holistic development of children and pregnant/Iactating mothers from disadvantaged sections, by providing services through Anganwadi Centres such as supplementary nutrition, immunization, health checkup, referral services, pre-school and non-formal education. A certain percentage of the ICDS projects and Anganwadi Centres will be located in blocks/villages with a substantial population of minority communities to ensure that the benefits of this scheme are equitably available to such communities also.

(2) Improving access to School Education

Under the Sarva Shiksha Abhiyan, the Kasturba Gandhi Balika Vidyalaya Scheme, and other similar Government schemes, it will be ensured that a certain percentage of all such schools are located in villages/localities having a substantial population of minority communities.

(3) Greater resources for teaching Urdu

Central assistance will be provided for recruitment and posting of Urdu language teachers in primary and upper primary schools that serve a population in which at least one-fourth belong to that language group.

(4) Modernizing Madarsa Education

The Central Plan Scheme of Area Intensive and Madarsa Modernization Programme provides basic educational infrastructure in areas of concentration of educationally backward minorities and resources for the modernization of Madarsa education. Keeping in view the importance of addressing this need, this programme will be substantially strengthened and implemented effectively.

- (5) Scholarships for meritorious students from minority communities Schemes for pre-matric and post-matric scholarships for students from minority communities will be formulated and implemented.
- (6) Improving educational infrastructure through the Maulana Azad Education Foundation

The Government shall provide ail possible assistance to Maulana Azad Education Foundation (MAEF) to strengthen and enable it to expand its activities more effectively.

(B) Equitable Share in Economic Activities and Employment

(7) Self-Employment and Wage Employment for the poor

- (a) The Swarnjayanti Gram Swarojgar Yojana (SGSY), the primary selfemployment programme for rural areas, has the objective of bringing assisted poor rural families above the poverty line by providing them income generating assets through a mix of bank credit and Governmental subsidy. A certain percentage of the physical and financial targets under the SGSY will be earmarked for beneficiaries belonging to the minority communities living below the poverty line in rural areas.
- (b) The Swarnjayanti Shahari Rojgar Yojana (SSRY) consists of two major components namely, the Urban Self-Employment Programme (USEP) and the Urban Wage Employment Programme (UWEP). A certain percentage of the physical and financial targets under USEP and UWEP will be earmarked to benefit people below the poverty line from the minority communities.

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- (c) The Sampurna Grameen Rozgar Yojana (SGRY) is aimed at providing additional wage employment in rural areas alongside the creation of durable community, social and economic infrastructure. Since the National Rural Employment Guarantee Programme (NREGP) has been launched in 200 districts, and SGRY has been merged with NREGP in these districts, in the remaining districts, a certain percentage of the allocation under SGRY will be earmarked for beneficiaries belonging to the minority communities living below the poverty line till these districts are taken up under NREGP. Simultaneously, a certain percentage of the allocation will be earmarked for the creation of infrastructure in such villages, which have substantial population of minorities.
- (8) Upgradation of skills through technical training

A very large proportion of the population of minority communities is engaged in low-level technical work or earns its living as handicraftsmen. Provision of technical training to such people would upgrade their skills and earning capability. Therefore, a certain proportion of all new ITIs will be located in areas predominantly inhabited by minority communities and a proportion of existing ITIs to be upgraded to 'Centres of Excellence' will be selected on the same basis.

- (9) Enhanced credit support for economic activities
- (a) The National Minorities Development & Finance Corporation (NMDFC) was set up in 1994 with the objective of promoting economic development activities among the minority communities. The Government is committed to strengthen the NMDFC by providing it greater equity support to enable it to fully achive its objectives.
- (b) Bank credit is essential for creation and sustenance of self-employment initiatives. A target of 40% of net bank credit for priority sector lending has been fixed for domestic banks. The priority sector includes, *interalia*, agricultural loans, loans to small-scale industries & small business, loans to retail trade, professional and self-employed persons, education loans, housing loans and micro-credit. It will be ensured that an appropriate percentage of the priority sector lending in all categories is targeted for the minority communities.

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- (10) Recruitment to State and Central Services
- (a) In the recruitment of police personnel, State Governments will be advised to give special consideration to minorities. For this purpose, the composition of selection committees should be representative.
- (b) The Central Government will take similar action in the recruitment of personnel to the Central police forces.
- (c) Large scale employment opportunities are provided by the Railways, nationalized banks and public sector enterprises. In these cases also, the concerned departments will ensure that special consideration is given to recruitment from minority communities.
- (d) An exclusive scheme will be launched for candidates belonging to minority communities to provide coaching in government institutions as well as private coaching institutes with credibility.

(C)Improving the conditions of living of minorities

(11) Equitable share in rural housing scheme

The Indira Awaas Yojana (IAY) provides financial assistance for shelter to the rural poor living below the poverty line. A certain percentage of the physical and financial targets under IAY will be earmarked for poor beneficiaries from minority communities living in rural areas.

(12) Improvement in condition of slums inhabited by minority communities

Under the schemes of Integrated Housing & Slum Development Programme (IHSDP) and Jawaharlal Nehru National Urban Renewal Mission (JNNURM), the Central Government provides assistance to States/UTs for development of urban slums through provision of physical amenities and basic services. It would be ensured that the benefits of these programmes flow equitably to members of the minority communities and to cities/slums, predominantly inhabited by minority communities.

(D)Prevention & Control of Communal Riots

(13) Prevention of communal incidents

1n the areas, which have been identified as communally sensitive and riot prone, district and police officials of the highest known

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efficiency, impartiality and secular record must be posted. In such areas and even elsewhere, the prevention of communal tension should be one of the primary duties of the district magistrate and superintendent of police. Their performances in this regard should be an important factor in determining their promotion prospects.

(14) Prosecution for communal offences

Severe action should be taken against all those who incite communal tension or take part in violence. Special court or courts specifically earmarked to try communal offences should be set up so that offenders are brought to book speedily.

(15) Rehabilitation of victims of communal riots

Victims of communal riots should be given immediate relief and provided prompt and adequate financial assistance for their rehabilitation.

Amount to minority institutions from Maulana Azad Education Foundation

1408. SHRI TARLOCHAN SINGH: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the amount given to minorities institutions from Maulana Azad Education Foundation during the last two years;

(b) the details of this amount minority community-wise *i.e.* Muslim, Christian, Sikh, Buddhist and Parsis;

(c) the policy to treat all the minority communities under this scheme; and

(d) the remedial steps taken to accommodate all minority communities?

THE MINISTER OF MINORITY AFFAIRS (SHRI A.R. ANTULAY): (a) The Maulana Azad Education Foundation sanctioned financial assistance to the extent of Rs. 1203.39 and Rs. 534.27 lakhs to nongovernmental minority institutions during the years 2004-05 and 2005-06 respectively.

(b) to (d) The Foundation provides financial assistance to institutions in which a majority of students are from minority communities.